

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 84/99

Date of Order : 20.4.99

BETWEEN :

M. Madanna

.. Applicant.

AND

1. Senior Personnel Officer,
Railway Electrification,
Vijayawada.

2. Chief Project Manager,
Railway Electrification,
Visakhapatnam.

3. Sr. Divisional Electrical Engineer,
TRS Operations, Vijayawada.

4. General Manager, Central Organisation
Railway Electrification, Allahabad. .. Respondents.

Counsel for the Applicant

.. Mr. G.V. Subba Rao

Counsel for the Respondents

.. Mr. V. Bhimanna

CORAM :

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R. Rangarajan, Member (Admn.) X

None for the applicant. Mr. V. Bhimanna, learned
standing counsel for the respondents.

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2. The applicant in this OA prays for a direction to the respondents to pay him OT as due under the prescribed rates for the duties performed over and above the prescribed duty hours as per the roaster on the basis of the records pertaining the claims of the applicant for the period from 1991-1996.

3. The applicant has addressed a representation in this connection to R-1 for the above claim by his representation dated 6.3.97 (A-1). He has given the particulars of vouchers submitted by him for which he is entitled for over time. That was followed by another representation dated 26.8.97 (A-2) and thereafter also another reminder dated 3.2.98. All these representations are still pending with the respondent authorities.

4. When this OA was taken up for hearing the learned counsel for the respondents submitted that the reply could not be filed as the records are being traced and requested for time.

5. As his representation ^{are} ~~was~~ pending, if a direction is given at this juncture to dispose of the representation within a reasonable period that will meet the ends of justice and will also lead to a quick relief to the applicant.

6. In view of the above, R-1 is directed to dispose of his representation enclosed to this OA within a period of



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8 weeks from the date of receipt of a copy of this order. The applicant is at liberty to challenge the reply if he is aggrieved by the same.

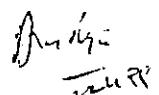
7. The OA is disposed of. No costs.



(R. RANGARAJAN)
Member (Admn.)

Dated : 20th April, 1999

(Dictated in OpenCourt)



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COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. B.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

DATED: 20.4.99

ORDER / JUDGEMENT

MA. / R. A. / C.P. NO.

IN

D.A. NO. 84/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS केंद्रीय दृष्टिकोण अधिकारी
Central Administrative Tribunal
भूषण / DESPATCH

SRR

